

NATIONAL COMPANY LAW TRIBUNAL,  
COURT- V, MUMBAI BENCH

1) C.P.(IB)-109(MB)/2021

CORAM:

SHRI CHANDRA BHAN SINGH  
Member (Technical)

SMT. SUCHITRA KANUPARTHI  
Member (Judicial)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 12.07.2021

NAME OF THE PARTIES: RAMINDER DHILLON and Ors.  
Vs.

KASATA HOMETECH INDIA PRIVATE LIMITED

UNDER SECTION 7 OF THE INSOLVENCY AND BANKRUPTCY ACT, 2016.

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ORDER

1. Professional representative appearing for the Petitioner in CP 109 of 2021 is present and mentions that consent terms have been arrived at between the parties and in view of which he has already filed a withdrawal memo. The relevant part of the withdrawal memo reads as under:

*"Respected Hon'ble Members,*

*This petition was filed before this Hon. Tribunal under section 7 of the Insolvency and Bankruptcy Code, 2016 by the aforesaid Petition against the Corporate Debtor /Respondent for initiation of Corporate Insolvency Resolution Process for default in payment of financial debt.*

*However, the Petitioners and the Respondent have entered into settlement agreement by executing Consent Terms dated 2<sup>nd</sup> June, 2021.*

*Therefore, the Petitioners prays the Hon'ble Tribunal to allow the withdrawal of the aforesaid Petition in view of the settlement agreed between the parties. Hence, it is prayed that this petition be allowed to be withdrawn."*

2. In view of the above, the Bench allows the withdrawal of the CP 109 of 2021 and **dismisses** the Petition.

SD/-

CHANDRA BHAN SINGH  
Member (Technical)

SD/-

SUCHITRA KANUPARTHI  
Member (Judicial)

12.07.2021

/n/